

and based on this technology already 15 commercial irradiation plants are operational in the country in Private, Semi Government and Co-operative Sector. Besides, 2 plants are operated by Department of Atomic Energy (DAE) and one plant of DAE is operated on lease by a private entrepreneur. Most of these plants are capable for irradiation of fruits & vegetables for increasing shelf life.

(b) There is no proposal to establish irradiation plants alongside warehouses of Central Warehousing Corporation and Food Corporation of India as fruits and vegetables are not stored in these warehouses.

Raids to curb prices of foodgrains and pulses

†709. MIR MOHAMMAD FAYAZ: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government has resorted to large scale raiding in some States in order to curb the spiraling price rise of foodgrains and pulses, if so, the details thereof; and

(b) the action taken against the hoarders?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN): (a) and (b) As on date, foodgrains are not under stock limits. As regards pulses, the State Governments have been empowered to impose stock limits. As per the delegation of powers, the States and UTs are the enforcement agencies for the Essential Commodities Act 1955 and the Prevention of Blackmarketing and Maintenance of Supplies of essential Commodities Act, 1980. The raids are to be conducted by the State Governments/UTs against hoarders of any essential commodities covered under the Orders of Stock limits. The details of raids conducted on the wholesalers & retailers by some of the States during 2015 are given in the Statement-II (*See* below). The details of the raids conducted by the States on dealers of Pulses during 19.10.2015 till 01.12.2015 are given in the Statement-I.

Statement-I

Enforcement data under Essential Commodities Act, 1955

(Pulses)

(Between 19.10.2015 to 01.12.2015)

Sl No.	State	Raids conducted, quantity seized and quantity disposed (MT)			
		Raids	Qty seized	Qty disposed	Balance
1	2	3	4	5	6
1.	Chhattisgarh	112	5447.93	2471.39	2976.54
2.	Haryana	1108	14.60	Nil	14.60

†Original notice of the question was received in Hindi.

1	2	3	4	5	6
3.	Karnataka*	1351	25545.82	488.53	25057.30
4.	Madhya Pradesh	969	3373.60	1972.90	1400.70
5.	Maharashtra	5250	86709.39	19756.25	66953.14
6.	Telangana	1924	3152.38	Nil	3152.38
7.	Rajasthan	797	2643.77	261.61	2382.16
8.	Jharkhand	140	282.02	Nil	282.02
9.	Odisha	180	1410.26	1403.86	6.40
10.	Andhra Pradesh	1300	1361.52	352.50	1009.02
11.	Gujarat	203	53.01	Nil	53.01
12.	Himachal Pradesh	500	3.42	Nil	3.42
13.	NCT Delhi	01	81.29	8.13	73.16
14.	Bihar	299	360.41	Nil	360.41
TOTAL		14134	130439.40	26715.17	103724.26

*The High Court of Kamataka on 23.11.2015 declared the Department of Food & Civil Supplies' seizure of pulses stored by traders as "illegal" and ordered the release of pulses, edible oils and oilseeds from them.

Statement-II

*Action taken under the Essential Commodities Act, 1955 during 2015
(Relating to offences under EC Act for other than violation of stock
control orders/ for violation of stock control orders)*

(Updated as on 30.11.2015)

Sl. No.	States/UTs	No. of Raids		No. of Persons		Value of goods
		Conducted	Arrested	Prosecuted	Convicted	Confiscated (₹ in lakhs)
1	2	3	4	5	6	7
1.	Andhra Pradesh	987	0	23	23	1056.51
2.	Arunachal Pradesh	3	1	-	-	0.01

1	2	3	4	5	6	7
3.	Assam	Nil	Nil	Nil	Nil	NR
4.	Bihar	Nil	Nil	Nil	Nil	NR
5.	Chhattisgarh	56	0	0	0	5.04
6.	Delhi	18	2	Nil	Nil	Nil
7.	Goa	90	Nil	Nil	Nil	Nil
8.	Gujarat	6796	24	12	-	99.25
9.	Haryana	34	103	7	-	96.93
10.	Himachal Pradesh	24114	-	-	-	19.7
11.	Jammu and Kashmir	NR	NR	NR	NR	NR
12.	Jharkhand	NR	NR	NR	NR	NR
13.	Karnataka	509	107	0	3	14.73
14.	Kerala	957	28	9	1	4.09
15.	Madhya Pradesh	37679	-	111	6	92.46
16.	Maharashtra	478	592	204	2	523.89
17.	Manipur	Nil	Nil	Nil	Nil	Nil
18.	Meghalaya	41	Nil	Nil	Nil	Nil
19.	Mizoram	141	-	-	-	-
20.	Nagaland	Nil	Nil	Nil	Nil	Nil
21.	Odisha	2111	Nil	Nil	Nil	0.02
22.	Punjab	5557	-	-	-	-
23.	Rajasthan	NR	NR	NR	NR	NR
24.	Sikkim	51	-	-	-	-
25.	Tamil Nadu	29	41	41	0	0.09
26.	Tripura	111	NR	NR	NR	0.40
27.	Uttarakhand	5	5	4	-	1.8
28.	Uttar Pradesh	66	13	9	1	234.42
29.	West Bengal	607	146	44	-	90.28

1	2	3	4	5	6	7
30.	Andaman and Nicobar Islands	59	Nil	Nil	Nil	Nil
31.	Chandigarh	2	1	15	3	-
32.	Dadra and Nagar Haveli	Nil	Nil	Nil	Nil	Nil
33.	Daman and Diu	NR	NR	NR	NR	NR
34.	Lakshadweep	3	Nil	Nil	Nil	Nil
35.	Puducherry	607	0	2	-	0.63
36.	Telangana	2183	286	2	0	319.29
TOTAL		83294	1349	483	39	25559.54

Rotting of foodgrains in FCI godowns

710. DR. KANWAR DEEP SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether large quantity of foodgrains are rotting in FCI godowns in the country, if so, the details thereof;
- (b) the position in the FCI godowns/yards in the State of West Bengal;
- (c) the efforts being made to off take these grains; and
- (d) how is the responsibility fixed for rotting of the foodgrains in FCI godowns?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN): (a) No Sir. As on 01.11.2015, a quantity of 595.613 ton of damaged/non-issuable stock is lying with FCI, out of total stock of 246.56 lakh tons.

(b) The position of damaged foodgrains accrued in the godowns of FCI in West Bengal during 2015-16 (as on 01.11.2015) is as under:

Name of Depot	Quantity in Tons			Reason for Damage
	Wheat	Rice	Total	
Malda/Mangalbari	0	3.71	3.71	Rail head damage
Purulia/Charrah	0	2	2	Transit damage
Purulia/Balarampur	0	0.40	0.40	Transit damage
TOTAL	0	6.11	6.11	